

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES, NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA. THE EQUITY SHARES OF OUR COMPANY ARE PROPOSED TO BE LISTED ON THE MAIN BOARD PLATFORM OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").



Our Company was incorporated as "Kross Manufacturers (India) Private Limited", as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated May 9, 1991, issued by the Registrar of Companies, Bihar at Patna. Thereafter, the Registered Office of our Company was changed from 214, Ashiana Centre Adityapur, Jamshedpur – 831013 to M-4, Phase VI, Gamharia, Adityapur Industrial Area, Jamshedpur – 832108, Jharkhand, India. Subsequently, the name of our Company was changed from "Kross Manufacturers (India) Private Limited" to "Kross Private Limited" pursuant to a fresh certificate of incorporation issued by the Registrar of Companies Jharkhand at Ranchi dated September 26, 2016. Further, the name of our Company was changed upon conversion from a private limited company "Kross Private Limited", to a public limited company "Kross Limited" pursuant to a special resolution passed by our shareholders on January 13, 2017 and a fresh certificate of incorporation issued by the Registrar of Companies Jharkhand at Ranchi dated January 17, 2017. For further details of change in name and Registered Office of our Company, please refer to the section titled "History and Certain Corporate Matters – Brief history of our Company" and "History and Certain Corporate Matters – Changes in the Registered Office of our Company" both on page 228 of the RHP.

Corporate Identity Number: U29100JH1991PLC004465; Registered Office and Corporate Office: M-4, Phase VI, Gamharia, Adityapur Industrial Area, Jamshedpur – 832108, Jharkhand, India. Contact Person: Debolina Karmakar, Company Secretary and Compliance Officer; Tel: +91 0657 2203812. E-mail: investors@krossindia.com; Website: www.krosslimited.com



(Please scan this QR code to view the Red Herring Prospectus)

OUR PROMOTERS: SUDHIR RAI, ANITA RAI, SUMEET RAI AND KUNAL RAI

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ 5,000.00 MILLION ("OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH BY OUR COMPANY AGGREGATING UP TO ₹ 2,500.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH (THE "OFFERED SHARES") AGGREGATING UP TO ₹ 2,500.00 MILLION (THE "OFFER FOR SALE"), COMPRISING UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 1,680.00 MILLION BY SUDHIR RAI, UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 820.00 MILLION BY ANITA RAI (THE "PROMOTER SELLING SHAREHOLDERS"). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

DETAILS OF THE OFFER FOR SALE BY THE PROMOTER SELLING SHAREHOLDERS

NAME OF SELLING SHAREHOLDER	TYPE	NUMBER OF EQUITY SHARES OFFERED / AMOUNT (IN ₹ MILLION)	WEIGHTED AVERAGE COST OF ACQUISITION OF EQUITY SHARES (IN ₹ PER EQUITY SHARE)*
Sudhir Rai	Promoter Selling Shareholder	Up to [●] equity shares of face value ₹ 5 each aggregating up to ₹ 1,680.00 million	1.91
Anita Rai	Promoter Selling Shareholder	Up to [●] equity shares of face value ₹ 5 each aggregating up to ₹ 820.00 million	1.69

*As certified by M/s S.K. Naredi & Co., Chartered Accountants by way of their certificate dated September 2, 2024.

We are focused on manufacturing and supply of trailer axle and suspension assembly and critical parts for medium and heavy commercial vehicles and farm equipment segments.

The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations
QIB Portion: Not more than 50% of the Offer | Non-Institutional Portion: Not less than 15% of the Offer | Retail Portion: Not less than 35% of the Offer

PRICE BAND: ₹ 228 TO ₹ 240 PER EQUITY SHARE OF FACE VALUE OF ₹5 EACH.

THE FLOOR PRICE AND THE CAP PRICE ARE 45.60 TIMES AND 48.00 TIMES THE FACE VALUE OF THE EQUITY SHARES, RESPECTIVELY.
THE PRICE TO EARNINGS RATIO ("P/E") BASED ON BASIC AND DILUTED EPS FOR FINANCIAL YEAR ENDED 2024 FOR THE COMPANY AT THE UPPER END OF THE PRICE BAND IS AS HIGH AS 28.92 TIMES AND AT THE LOWER END OF THE PRICE BAND IS 27.47 TIMES AS COMPARED TO THE AVERAGE INDUSTRY PEER GROUP P/E RATIO OF 24.85.
BIDS CAN BE MADE FOR A MINIMUM OF 62 EQUITY SHARES AND IN MULTIPLES OF 62 EQUITY SHARES THEREAFTER.

ASBA[#]

Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to Issues by simply blocking the fund in the bank account. For further details, check section on ASBA. Mandatory in public issues. No cheque will be accepted.

In accordance with the recommendation of the committee of Independent Directors of our Company, pursuant to their resolution dated September 03, 2024 the above provided price band is justified based on quantitative factors/ KPIs disclosed in the 'Basis for Offer Price' section beginning on page 128 of the RHP vis-a-vis the weighted average cost of acquisition ("WACA") of primary and secondary transaction(s), as applicable, disclosed in 'Basis for Offer Price' section on page 128 of the RHP.

IN MAKING AN INVESTMENT DECISION AND PURCHASE IN THE OFFER, POTENTIAL INVESTORS MUST ONLY RELY ON THE INFORMATION INCLUDED IN THE RHP AND THE TERMS OF THE OFFER, INCLUDING THE MERITS AND RISKS INVOLVED AND NOT RELY ON ANY OTHER EXTERNAL SOURCES OF INFORMATION ABOUT THE OFFER AVAILABLE IN ANY MANNER.
In relation to Price Band, potential investors should only refer to the price band advertisement for the Offer and should not rely on any media articles/reports in relation to the valuation of our Company as these are not endorsed, published or confirmed either by our Company or by the BRLM.

RISKS TO INVESTORS

(For details refer to section titled "Risk Factors" on page 27 of the RHP.)

1. Customer concentration risk – Our top five customers contributed more than 66.00% in each of the previous three Fiscals of our revenues. The loss of a major customer or reduction in demand for our products from any of our major customers may adversely affect our business, financial condition, results of operations and prospects.

Fiscal 2024		Fiscal 2023		Fiscal 2022	
Amount (₹ in million)	% of revenue from operations	Amount (₹ in million)	% of revenue from operations	Amount (₹ in million)	% of revenue from operations
4,095.19	66.02%	3,340.95	68.37%	2,096.27	70.47%

2. End-user industry risk – Demand for our products is linked to growth and trends in sales of vehicles by our customers. Decline in sales of our customers may adversely affect the demand for our products which in turn would adversely impact our business, financial condition, results of operations and prospects.

(in ₹ million, except percentages)

Projects	Fiscal 2024		Fiscal 2023		Fiscal 2022	
	Amount (in ₹ million)	% of total revenue from operations	Amount (in ₹ million)	% of total revenue from operations	Amount (in ₹ million)	% of total revenue from operations
Medium and heavy commercial vehicles	5,512.06	88.87%	4,043.46	82.75%	2,230.92	75.00%
Farm Equipment	559.60	9.02%	592.73	12.13%	546.52	18.37%
Other Component/ Service	130.85	2.11%	250.10	5.12%	197.11	6.63%
Total	6,202.50	100.00%	4,886.28	100.00%	2,974.55	100.00%

3. Product concentration risk – We derive a portion of our revenue from the sale of trailer axle and suspension assemblies and truck components. Any reduction in demand for our key products on account of regulatory changes or changes in technologies including but not limited to shift in renewable/green energy would have a material adverse effect on our business, financial condition, results of operations and cash flows.

Projects	Fiscal 2024		Fiscal 2023		Fiscal 2022	
	Amount (in ₹ million)	% of total revenue from operations	Amount (in ₹ million)	% of total revenue from operations	Amount (in ₹ million)	% of total revenue from operations
Trailer axle and suspensions	2,690.50	43.38%	1,628.22	33.32%	668.96	22.49%
Truck components	2,821.56	45.49%	2,415.24	49.43%	1,561.96	52.51%
Total	5,512.06	88.87%	4,043.46	82.75%	2,230.92	75.00%

4. Lack of long-term contracts – We do not have firm commitment agreements with our customers. If our customers choose not to source their requirements from us, there may be a material adverse effect on our business, financial condition, cash flows and results of operations.

5. Inventory management risk – If we fail to accurately predict the demand for our products or if customers vary or cancel production orders, we may incur costs associated with excess inventory, including towards raw material charges, elongated working capital cycle and storage costs, any or all of which can adversely impact our financial results, profitability and future prospects.

Particulars	Fiscal 2024	Fiscal 2023	Fiscal 2022
Inventory (₹ in million)	835.18	621.96	413.72
Inventory days	49	46	51
Inventory turnover ratio	7.43	7.86	7.19

Notes: Inventory turnover ratio = turnover / inventory

6. Objects of the Fresh Issue for which the funds are being raised have not been appraised by any bank or financial institution and any variation in the utilization of our Net Proceeds as disclosed in the Red Herring Prospectus would be subject to certain compliance requirements, including prior shareholders' approval.

7. Our Company will not receive any proceeds from the Offer. The Promoter Selling Shareholders shall be entitled to proceeds from the Offer for Proceeds.

8. Raw material sourcing risk – We depend on a limited number of third parties for the supply of raw materials and failure by our suppliers to meet their obligations may cause change in availability and cost of raw materials which may adversely affect our business, financial condition, results of operations and prospects.

We purchase steel required for our manufacturing facilities in India primarily through purchase orders raised on our suppliers and do not have any long term contracts or arrangements with our steel suppliers. Our top three suppliers of steel in each of Fiscal 2024, Fiscal 2023 and Fiscal 2022, accounted for 40.60%, 44.22% and 53.33% of our overall raw material purchases.

9. Raw material price risk – Change in availability and cost of steel, our primary raw material may adversely affect our business, financial condition, results of operations and prospects.

Particulars	Fiscal 2024		Fiscal 2023		Fiscal 2022	
	Amount (in ₹ million)	% of cost of raw materials purchased	Amount (in ₹ million)	% of cost of raw materials purchased	Amount (in ₹ million)	% of cost of raw materials purchased
Cost of Steel Sourced from Suppliers	2,057.54	54.31%	1,767.11	57.17%	1,052.78	66.23%

10. Geographical market concentration risk – Nearly all of our revenues from operations are derived on sales made within India (more than 98.00% in Fiscal 2024 and more than 99.00% in each of Fiscal 2023 and Fiscal 2022). Our business is therefore significantly affected by fluctuations in general economic activity in India.

Continued on next page...

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11. Weighted average return on net worth for Fiscals 2024, 2023 and 2022 is 28.18%.

12. Average cost of acquisition of shares for the Promoters and the Promoter Selling Shareholders.

The average cost of acquisition of Equity Shares for the Promoters and Selling Shareholder is as set out below:

Name	Number of Equity Shares held	Average cost of acquisition per Equity Share on a fully diluted basis (in ₹)*
Promoters		
Sudhir Rai [#]	31,200,140	1.91
Anita Rai [#]	15,199,816	1.69
Sumeet Rai	3,800,000	0.95
Kunal Rai	3,492,000	0.58

* As certified by M/s S.K. Naredi & Co., Chartered Accountants by way of their certificate dated September 2, 2024.

Also, a Promoter Selling Shareholder

13. The determination of the Price Band is based on various factors and assumptions and the Offer Price of the Equity Shares may not be indicative of the market price of the Equity Shares after the Offer. Further, the current market price of some securities listed pursuant to certain previous issues managed by the Book Running Lead Manager is below their respective issue prices.

14. Our price to earnings ratio based on the diluted EPS for fiscal 2024 for the issuer at the upper end of the Price band is as high as 28.92

15. The BRLM associated with the Offer has handled 15 public issues in the past three financial years, out of which 4 issue have closed below the offer price on the listing date.

Name of the BRLM	Total Public Issues	Issues closed below the IPO Price on listing date
Equirus Capital Private Limited	15	4

BID/OFFER PERIOD

ANCHOR INVESTOR BID/OFFER PERIOD : FRIDAY, SEPTEMBER 06, 2024

BID/OFFER OPENED ON : MONDAY, SEPTEMBER 09, 2024

BID/OFFER CLOSES ON : WEDNESDAY, SEPTEMBER 11, 2024[#]

[#] UPI mandate end time and date shall be at 5:00 p.m. on the Bid/Offer Closing Date.

CORRIGENDUM: NOTICE TO INVESTORS

This is with reference to the red herring prospectus dated September 2, 2024 ("RHP") filed in relation to the Offer. Attention of investors is drawn to the following:

In the section titled "Material Contracts and Documents for Inspection" beginning on page 417 of the RHP, point 3 of point A- Material Contracts for the Offer should be read as:

"3. Cash escrow and sponsor bank agreement dated August 21, 2024 amongst our Company, the Registrar to the Offer, the BRLM, the Syndicate Member, Promoter Selling Shareholders, the Escrow Collection Bank(s), Public Offer Account Bank(s), Sponsor Bank(s) and the Refund Bank(s);"

Further, in the section titled "Material Contracts and Documents for Inspection" beginning on page 417 of the RHP, point 21 of point B- Material Documents should be read as:

"21. Certificate relating to utilization of loans for the purposes for which loans were sanctioned dated August 22, 2024 issued by M/s S.K. Naredi & Co., Chartered Accountants"

The RHP shall be read in conjunction with this Corrigendum. The information in this Corrigendum supersedes the information in the RHP to the extent inconsistent with the information in the RHP.

All capitalised terms used herein but not defined shall have the meaning ascribed to such term in the RHP.

THE EQUITY SHARES OF OUR COMPANY WILL GET LISTED ON MAIN BOARD PLATFORM OF BSE AND NSE



UPI-Now available in ASBA for Retail Individual Investors and Non - Institutional Investor applying for amount upto ₹ 5,00,000/-, applying through Registered Brokers, DPs and RTAs. UPI Bidder also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020, issued by the Central Board of Direct Taxes and the subsequent press releases, including press releases dated June 25, 2021 and September 17, 2021 and CBDT circular no.7 of 2022, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except anchor investors. UPI may be availed by (i) Retail Individual Investors in the Retail Portion; (ii) Non-Institutional Investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Offer Procedure" on page 370 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. ASBA bid-cum-application forms can be downloaded from the websites of the Stock Exchanges and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. HDFC Bank Limited and Axis Bank Limited has been appointed as Sponsor Bank for the Offer, in accordance with the requirements of the SEBI Circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLM on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail ID: ipo.upi@npci.org.in.



Equirus Capital Private Limited
12th Floor, C Wing, Marathon Futurex, N M Joshi Marg, Lower Parel, Mumbai 400 013, Maharashtra, India
Tel: +91 22 4332 0734; E-mail: kross.ipo@equirus.com
Website: www.equirus.com; Investor grievance e-mail: investorsgrievance@equirus.com
Contact person: Malay Shah/ Mrunal Jadhav; SEBI Registration No.: INM000011286

KFin Technologies Limited
Selenium Tower B, Plot No.31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032, Telangana, India
Tel: +91 40 6716 2222; E-mail: krosslimited.ipo@kfintech.com
Website: www.kfintech.com; Investor grievance e-mail: elward.ris@kfintech.com
Contact person: M.Murali Krishna; SEBI registration no.: INR000000221

Debolina Karmakar
M-4, Phase VI, Gamharia, Adityapur Industrial Area, Jamshedpur - 832108, Jharkhand
Telephone: +91 0657 2203812; E-mail: investors@krossindia.com

Investors can contact the Company Secretary and Compliance Officer, the BRLM or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLM.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the section titled "Risk Factors" on page 27 of the RHP, before applying in the Offer. A copy of the RHP shall be available on website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and on the website of the Company at www.krosslimited.com and on the website of the BRLM, i.e. Equirus Capital Private Limited at www.equirus.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the abridged prospectus shall be available on the website of the Company, the BRLM and the Registrar to the Offer at www.krosslimited.com, www.equirus.com and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORMS: Bid cum Application Forms can be obtained from the Registered Office of KROSS LIMITED. Tel: +91 0657 2203812; BRLM: Equirus Capital Private Limited, Tel: +91 22 4332 0734 and at the select locations of the Sub-syndicate Members (as given below), SCSBs, Registered Brokers, RTAs and CDPs participating in the Offer. ASBA Forms will also be available on the websites of BSE and NSE and the Designated Branches of SCSBs, the list of which is available at websites of the Stock Exchanges and SEBI.

Sub-Syndicate Members: Axis Capital Limited, HDFC Securities Limited, ICICI Securities Limited, JM Financial Services Limited, Motilal Oswal Financial Services Limited, Nuvama Wealth and Investment Limited, SBICap Securities Limited, Sharekhan Limited, Yes Securities (India) Limited, Zerodha Broking Limited

Syndicate Member: Equirus Securities Private Limited

Escrow Collection Bank and Refund Bank : HDFC Bank Limited

Public Offer Account Bank : Axis Bank Limited • **Sponsor Bank:** Axis Bank Limited and HDFC Bank Limited

UPI: UPI bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: Jamshedpur

Date: September 10, 2024

For KROSS LIMITED

On behalf of the Board of Directors

Sd/-

Debolina Karmakar

Company Secretary and Compliance Officer

KROSS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the RHP dated September 2, 2024 with the RoC and thereafter with the Stock Exchanges. The RHP will be available on the website of SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., the BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com, respectively, on the website of the BRLM, i.e., Equirus Capital Private Limited at www.equirus.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 27 of the RHP. Potential Bidders should not rely on the RHP filed with SEBI for making any investment decision and instead should place reliance on the RHP.

This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

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VIDEOCON INDUSTRIES LIMITED				
Registered office : 14 KM Stone, Village Chittgaon, Taluka Paithan, District Aurangabad Maharashtra, Pincode 431105 CIN No. L99999MH1986PLC103624				
STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2023				
₹ (in Million)				
Sl. No	Particulars	Quarter ended 30.06.2023	Quarter ended 30.06.2022	Year Ended 31.03.2023
	(Refer Notes Below)	(Un-Audited)	(Un-Audited)	(Audited)
1.	Total income from Operations (net)	1,562.05	2,121.06	7,864.54
2.	Net Profit / (Loss) from ordinary activities before tax and exceptional items	-19,295.23	-15,986.09	-70,883.75
3.	Net Profit / (Loss) for the period before tax after exceptional items	-19,295.23	-15,986.09	-70,883.75
4.	Net Profit / (Loss) after taxes and exceptional items	-19,295.23	-15,986.09	-70,883.75
5.	Total comprehensive income for the period (comprising profit / (loss) for the period after taxes and other comprehensive income (after tax)	-19,295.23	-15,986.09	-70,883.75
6.	Paid-up equity share capital	3,344.59	3,344.59	3,344.59
7.	Reserve excluding Revaluation Reserves as per balance sheet of previous accounting year			-2,61,609.40
8.	Earnings Per Share (for continuing and discontinued operations)			
(a) Basic		-57.69	-47.80	-211.94
(b) Diluted		-51.96	-43.05	-190.87

Note:
1. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the websites of the Stock Exchange(s) and also on the Company's website viz. videoconindustriesltd.com

For VIDEOCON INDUSTRIES LIMITED
(A Company under Corporate Insolvency Resolution Process by NCLT Order dated June 6, 2018 read with Orders dated August 8, 2019 and September 25, 2019)

Sd/-
ABHIJIT GUHATHAKURTA
Resolution Professional

Place : New Delhi
Date : 9th September 2024

No.: IBBI/IPA-003/IP-N000103/2017-2018/11158



Karnataka Co-Operative Milk Producers' Federation Limited

KMF COMPLEX, DR. M.H. MARIGOWDA ROAD, BANGALORE – 560029
Phone : 26096832 / 910 Fax : 080-25536105 E'mail : purchase@kmf.coop

SHORT TERM TENDER NOTIFICATIONS [Through KPP- Portal only]

The Karnataka Milk Federation, Bangalore invites tenders from eligible tenderers for the supply of the item(s)/ goods as listed below.

Sl. No	IFT No.	Name of the Item	Quantity	EMD (Rs.)
1	KMF/PUR/Tender-636/2024-25 Date: 10.09.2024	Supply and installation of Disc Mower to Nandini Sperm Station, Hesaraghatta, Bengaluru.	01 No.	25,000/-
2	KMF/PUR/Tender-658/2024-25 Date: 10.09.2024	Supply of E-Rikshaw to KMF, Bengaluru.	03 Nos.	22,000/-

Tender Document may be downloaded from e-procurement website <http://kppp.karnataka.gov.in>
Date of commencement of Tender : From 10.09.2024. Pre-bid Meeting Date : 17.09.2024 at 11.00 AM. Last date for Uploading of Tender : on or before 19.09.2024 up to 5.00 pm. Date of opening of Tech. Tender : on 20.09.2024 at 05.05 PM. Date of Commercial bid opening : After technical evaluation. Other details can be seen in the tender documents.

For Karnataka Co-Op. Milk Federation Ltd.,
Sd/- DIRECTOR (PURCHASE)

NOTICE

Fake Social Media group impersonating as "Kotak Mahindra Mutual Fund"

It has come to the notice of Kotak Mahindra Asset Management Company Limited (KAMAC), the Investment Manager for the Schemes of Kotak Mahindra Mutual Fund (the fund), that there is Fake/Deceptive/ fraudulent group created on social media platform i.e. WhatsApp under the name of "Kotak Club -213" impersonating "Kotak Mahindra Mutual Fund" and is engaging in fraudulent activities such as providing tips for Stocks/trades in Securities Market and misusing the name of our senior Executive, logo and name of Kotak.

Such group is formed with an intention to defraud and mislead the general public.

This is to caution the public that KAMAC has not authorized any person to undertake creation of the above-mentioned fake social media Group or undertake any activities related to the said group. We would like to bring to the notice of public that KAMAC is no way associated with these fake Social Media group created by these fraudsters and we condemn such acts as defrauding. We advise the general public to stay vigilant of such scams and exercise due caution. Kotak Mahindra Asset Management Company Limited shall not accept any responsibility or liability whatsoever for any loss that anyone may suffer or incur owing to any transactions made with such unknown individuals or agencies making false claims.

Please be advised that investments in Kotak Mahindra Mutual Fund can only be made through their official and registered addresses. For any inquiry you may visit our website at www.kotakmf.com or visit any of our branches.

For Kotak Mahindra Asset Management Company Limited
Investment Manager – Kotak Mahindra Mutual Fund

Sd/-
Authorised Signatory

Mumbai
September 10, 2024

Any queries / clarifications in this regard may be addressed to:
Kotak Mahindra Asset Management Company Limited
CIN: U65991MH1994PLC080009 (Investment Manager for Kotak Mahindra Mutual Fund)
6th Floor, Kotak Towers, Building No.21, Infinity Park, Off: Western Express Highway, Goregaon - Mulund Link Road, Malad (East), Mumbai - 400 097.
Phone Number: 18003091490 / 044-40229101 • Email: mutual@kotak.com • Website: www.kotakmf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

THE
BUSINESS
DAILY.



FOR
DAILY
BUSINESS.